

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 03 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd.

.....Respondent

Present:-

For Appellant: Mr. Abhijeet Sinha and Mr. Saikat Sarkar, Advocates.

**For Respondent: Mr. Kunal Tandon, Ms. Megha Tyagi, Mr. Sidhant Jaivir,
and Ms. Smriti Churiwal, Advocate for R-1.
Mr. Kamal Jain, Advocate for R-2.**

WITH

Company Appeal (AT) (Insolvency) No. 625 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

.....Respondents

Present:-

For Appellant: Mr. Abhijeet Sinha and Mr. Saikat Sarkar, Advocates.

**For Respondent: Mr. Kunal Tandon, Ms. Megha Tyagi, Mr. Sidhant Jaivir,
and Ms. Smriti Churiwal, Advocate for R-1.
Mr. Kamal Jain, Advocate for R-2.**

ORDER
(Virtual Mode)

12.10.2020 In Company Appeal (AT) (Insolvency) No. 625 of 2020 on 11th September, 2020 argument advanced on behalf of the Appellant and both parties were directed to file Written Submissions.

Further the matter was directed to be listed along with Company Appeal (AT) (Insolvency) No. 03 of 2020 for Admission (After Notice) on 30th September, 2020.

Cont.....

On 30th September, 2020 both the matters were listed before the Hon'ble Coordinate Bench which directed to be listed on 12th October, 2020.

In the meanwhile, development has taken place in the matter of Company Appeal (AT) (Insolvency) No. 385 of 2020 (Bishal Jaiswal V/s Asset Reconstruction Company (India) Ltd. & Anr.) which was referred to Larger Bench consisting of five Members in which Hon'ble Mr. Justice Anant Bijay Singh, Member (Judicial) is one of the Members in Larger Bench.

In this circumstance, let these Appeals be listed on **19th November, 2020**.

Any development during pendency in these Appeals subject to the decision of this Appeal.

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

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